

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/1998/11783/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Thaneswar Kalita,
Principal Judge, Family Court No. 1,
Kamrup(M), Guwahati.

Dated Guwahati, the 5th December, 2022.

Sub:- **Casual leave.**

Ref:- Letter No. FCG.285/2022 Dated 01.12.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 03.12.2022**, has been granted. The Principal Judge, Family Court No.2, Kamrup(M), Guwahati and in her absence the Principal Judge, Family Court No.3, Kamrup(M), Guwahati will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/11784-11785-11785(A)/A, dated , 05-12-2022

Copy to:

1. The Principal Judge, Family Court No.2, Kamrup(M), Guwahati.
2. The Principal Judge, Family Court No.3, Kamrup(M), Guwahati.
3. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)